

RAJYA SABHA

Thursday, the With Max. [966/tfw 29th
Vaisakha, 1888 (So/to)

The House met at eleven of the clock. MR.
CHAIRMAN in the Chair.

CALLING ATTENTION TO A MATTER URGENT PUBLIC IMPORTANCE

REPORTED MOVE TO GRANT AMNESTY
TO MIZO REBELS

DR. M. M. S. SIDDHU (Uttar Pradesh): Sir,
with your permission, may I call the attention
of the Minister of Home Affairs to the reported
move to grant amnesty to Mizo rebels?

THE MINISTER OF HOME AFFAIRS
(SHRI GULZARILAL NANDA): The
Government has no proposal for the grant of
amnesty to Mizo rebels under consideration.
There is no such proposal under consideration.

DR. M. M. S. SIDDHU: As far as the Mizo
and the Nagaland problems are concerned,
there have been disappointing news about the
Naga rebels coming in co-operation with the
Mizo rebels and crossing from East Pakistan.

MR. CHAIRMAN: You wanted to call
attention to the fact that there is a proposal for
amnesty, and the Home Minister has said
there is none.

SHRI N. SRI RAMA REDDY (Mysore): I
would like to know if very severe action is
proposed to be taken against all rebels and
round them up and safeguard the interests of
the country very effectively.

SHRI GULZARILAL NANDA: There
is no other answer but that it is very much so.

श्री विमलकुमार मन्नालालजी चौरङ्गिया
(मध्य प्रदेश): श्रीमन्, अभी तक के शासन
के व्यवहार से पता चलता है कि जो मीजो
विद्रोही हैं उनके प्रति उतनी सख्ती नहीं
वरती जा रही है जितनी कि साधारण जनता
L58RS/66

अपेक्षा करती है और उसका अर्थ यह लिया
जाता है कि चाहे सरकार ने इसको राज्य
धमा प्रदान करने के रूप में नहीं माना, मगर
उनके प्रति अपेक्षा जरूर करती जा रही है
और जितनी सख्ती होनी चाहिये उतनी नहीं
हो पा रही है। तो इस दृष्टि से क्या हमारी
सरकार इसी अपेक्षा से काम करते रहने वाली
है या और भी सख्ती काम में लाकर विद्रोहियों
को दवाने का प्रयत्न करेगी ?

श्री सभापति: यह तो पूरा बवेशन
आप मीजो के बारे में करना चाहते हैं। सवाल
तो एमनेस्टी का था। उसका जवाब हो गया
है।

श्री विमलकुमार मन्नालालजी चौरङ्गिया :
अपेक्षा करना भी एक तरह से राज्य धमा के
अंतर्गत आ जाता है। अगर हम उनकी राष्ट्र
विरोधी हरकतों पर ध्यान न दें और अपेक्षा
करें तो वह राज्य धमा के रूप में आ जाता
है। इस दृष्टि से मैं पूछना चाहता हूँ।

SHRI GULZARILAL NANDA: There is
no basis for the assumption of the hon.
Member.

MR. CHAIRMAN : I think I will pass on
to the next item.

SHRI M. M. DHARIA (Maharashtra) :
These are all relevant questions. When we
speak of amnesty, our information is that
nearly half of the area is under the possession
of the Mizo rebels, and I am told that even the
Government officers are paying ransom to
these rebels for their own protection. It is not
only a question of amnesty.

MR. CHAIRMAN : That was the question
you gave.

SHRI M. M. DHARIA : The point is
how the Government is going to tackle this
problem. Is it not relevant ?

MR CHAIRMAN: You should have given
a question as to how Government is going to
deal with the problem. The question is about
amnesty. The reply is
that there is no proposal for amnesty.

SHRI M. M. DHARIA: Along with that we would like to emphasize that it is necessary even to request the military to have its own operations to mop up the rebels from the area. It is not only a question of amnesty. We should get the reply. It is all relevant.

MR. CHAIRMAN : I will pass on to the next item.

PAPERS LAID ON THE TABLE

CERTIFIED STATEMENT OF ANNUAL ACCOUNTS (1964-65) OF THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY) : Sir, I beg to lay on the Table a copy of the certified Statement of Annual Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1964-65, together with the Audit Report thereon, under subsection (4) of section 18 of the MI India Institute of Medical Sciences Act, 1956 [Placed in Library. See No. LT-6384/66.]

THE INDIAN AIRCRAFT (PUBLIC HEALTH AMENDMENT) RULES, 1965

SHRI B. S. MURTHY : Sir, I beg to lay on the Table a copy of the Ministry of Health Notification S.O. No. 2735, dated the 27th August, 1965, publishing the Indian Aircraft (Public Health Amendment) Rules, 1965, under section 14-A of the Aircraft Act, 1934. [Placed in Library. See No. LT-6396/66.]

THE GOVERNMENT OF KERALA NOTIFICATIONS UNDER THE KERALA GOVERNMENT LAND ASSIGNMENT ACT, 1960

SHRI B. S. MURTHY : Sir, on behalf of Shri S. D. Misra, I also beg to lay on the Table, under sub-section (3) of section 7 of the Kerala Government Land Assignment Act, 1960, a copy each of four Notifications issued by the Government of Kerala. [Placed in Library. See No. LT-61! 83/66.]

REFERENCE TO THE ADVERSE REMARKS AGAINST A SECRETARY TO THE GOVERNMENT IN THE 50TH REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir, with your permission I rise to draw the attention of the House and that of the Government to a very serious affair that has been mentioned by the Public Accounts Committee. ST, on the 11th of May during supplementaries I raised this question that one of the Secretaries of the Finance Ministry had been criticised and certain remarks had been made by the Public Accounts Committee in its 50th Report and the Minister of Finance promised that he would look into the matter and would deal suitably with the question. Mr. Chairman, the Public Accounts Committee for the first time in its history has made such an observation against any officer of the Government of India and that observation has been supported by a documentary proof that has been appended to the Public Accounts Committee Report. One Ram Krishan Kulwant Rai was given a contract worth Rs. 10 lakhs against all the rules prevalent at that time and all the rules were violated, and the matter came to the knowledge of the then Secretary of Iron and Steel, who is now Secretary of the Finance Ministry. He did not take any stop against the defaulting officer but he passed a remark against one of his subordinate officers who tried to prevent this deal. With your permission I shall only quote the relevant portions of the Public Accounts Committee Report—this is 50th Report, page 67, paragraph 451. "Though the then Secretary of the Ministry came to know about this mistake, he simply acquiesced in it and had not a single word to say about it and did not even keep a record of the discussions he had with the officer at Dum Dum Airport." It goes on:

"On the other hand he could not restrain himself from commenting against an observation of the Chairman, H.S.L., who wanted to be straight-forward and firm. Such an attitude of the then Secretary of the Ministry could not be free from public criticism. The Sub-Committee feel that there was a positive failure on the part of the Department of Iron and Steel to enquire into this lapse.